

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA  
UNSTARRED QUESTION NO: †851  
TO BE ANSWERED ON THE 14<sup>th</sup> DECEMBER, 2018/AGRAHAYAN 3, 1940 (SAKA)

QUESTION  
DISCLOSURE OF NAMES OF LOAN DEFAULTERS

†851: PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of FINANCE be pleased to state:

- a) whether the Central Information Commission has ordered public disclosure of names of those loan defaulters who have wilfully failed to make repayment of loans;
- b) if so, the details thereof;
- c) the total number of such defaulting individuals and companies as per the latest estimate; and
- d) the total amount of loan outstanding against the said individuals/companies?

ANSWER

To be answered by

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)

(a) to (d): Reserve Bank of India (RBI) has informed that it had received an order dated 20.8.2018 from CIC asking RBI to explain the action taken or contemplated to be taken to recover loans from wilful defaulters of Rs. 50 crore and above, and that the order also stated that if RBI could not submit any part of the information, it may explain why it should not be directed to publish the details of information sought including the names of wilful defaulters.

RBI made its submissions before CIC *vide* letter dated 19.9.2018, giving details of its existing guideline to banks for declaring borrowers as wilful defaulters, as also the action required to be taken against such wilful defaulters. As regards disclosure of wilful defaulters, RBI submitted to CIC that it was collecting data of wilful defaulters up to September 2014, that from December 2014 onwards this information is being collected and disseminated by Credit Information Companies (CICs), and that some part of information is, however, received by RBI as reported by banks in the Central Repository of Information on Large Credits (CRILC) database. Further, it was explained in RBI's submission to CIC that the provisions of section 45E of the Reserve Bank of India Act, 1934 prohibit RBI from disclosure of credit information. RBI also submitted that in a case pending before the Supreme Court RBI had submitted a list of defaulters above Rs. 500 crore in a sealed cover claiming that it may not be disclosed, and that the matter is still under the consideration of the Supreme Court.

RBI has further informed that the above submissions were not considered favourably by CIC, and CIC issued a Show Cause Notice cum Order dated 2.11.2018 and subsequently another Order dated 16.11.2018. RBI has informed that it has since approached the High Court of Bombay for grant of *ad interim* relief in the matter.

Public Sector Banks have reported a total of 9,866 wilful defaulters involving an amount of Rs. 1,47,081 crore, as of September 2018.

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